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January 12,2018:

In a first, four senior judges from the Supreme Court held a press conference on Friday and came out against the Chief Justice of India, stating that events in the Supreme Court left them with no choice but to address the nation.

SC judges Justice Kurian Joseph, Justice J Chelameswar, Justice Ranjan Gogoi and Justice Madan Lokur held the meet at Justice Chelameswar's residence.

They said they had submitted a letter to CJI Dipak Misra.

"We collectively tried to persuade the CJI that certain things aren't in order so take remedial measures but unfortunately our efforts failed," said Justice Chelameswar.

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[SC Judges Letter to CJI \(Free Downloadable PDF\)](#)

Dear Chief Justice,

It is with great anguish and concern that we have thought it proper to address this letter to you so as to highlight certain judicial orders passed by this court which has adversely affected the overall functioning of the justice delivery system and the independence of the High Courts besides impacting the administrative functioning of the Office of the Hon'ble Chief Justice of India.

From the date of establishment of the three chartered High Courts of Calcutta, Bombay and Madras, certain traditions and conventions in the judicial administration have been well established. The traditions were embraced by this court which came into existence almost a century after the above mentioned chartered High Courts. These traditions have their roots in the anglo saxon jurisprudence and practice.

One of the well-settled principles is that the Chief Justice is the master of the roster with a privilege to determine the roster, a necessity in multi-numbered courts for an orderly transaction of business and appropriate arrangements with respect to matters with which members/benches of this court (as the case may be) is required to deal with which case or class of cases is to be made. The convention of recognising the privilege of the Chief Justice to form the roster and assign cases is a convention devised for a disciplined and efficient transaction of business of the court but not a recognition of any superior authority, legal or factual, of the Chief Justice over his colleagues. It is

too well settled in the jurisprudence of this country that the Chief Justice is only the first amongst equals – nothing more or nothing less. In the matter of determination of the roster, there are well-settled and time-honoured conventions guiding the Chief Justice, be the conventions dealing with the strength of the bench which is required to deal with a particular case or the composition thereof.

A necessary corollary to the above-mentioned principle is that the members of any multi-numbered judicial body including this court would not arrogate to themselves the authority to deal with and pronounce upon matters which ought to be heard by appropriate benches, both composition wise and strength wise with due regard to the roster fixed.

Any departure from the above two rules would only lead to unpleasant and undesirable consequences of creating doubt in the body politic about the integrity of the institution. Not to talk about the chaos that would result from such departure.

We are sorry to say that of late, the twin rules mentioned above have not been strictly adhered to. There have been instances where case having far-reaching consequences for the Nation and the institution had been assigned by the Chief Justice of this court selectively to the benches "of their preference" without any rational basis for such assignment. This must be guarded against at all costs.

We are not mentioning details only to avoid embarrassing the institution but note that such departures have already damaged the image of this institution to some extent.

In the above context, we deem it proper to address you presently with regard to the Order dated 27th October, 2017 in RP Luthra vs Union of India to effect that there should be no further delay in finalising the Memorandum of procedure in the larger public interest. When the Memorandum of procedure was the subject matter of a decision of a constitution Bench of this court in Supreme Court Advocate-on-Record Association and Anr. vs Union of India [(2016) 5 SCC 1] it is difficult to understand as to how any other Bench could have dealt with the matter.

The above apart, subsequent to the decision of the Constitution Bench, detailed discussions were held by the collegium of five judges (including yourself) and the Memorandum of procedure finalised and sent by the then Hon'ble Chief Justice of India to the Government of India in March 2017. The Government of India has not responded to the communication and in view of this silence, it must be taken that the Memorandum of Procedure as finalised by the Collegium has been accepted by the Government of India on the basis of the order of this court in Supreme Court Advocates on Record Association (SUPRA). There was, therefore, no occasion for the bench to make an observation with regard to the finalisation of the Memorandum of Procedure or that that issue can't linger on for an indefinite period.

On 4th July 2017, a bench of seven Judges of this court decided In Re, Hon'ble Shri Justice CS Karnan [(2017) 1 SCC 1]. In that decision (referred to in RP Luthra), two of us observed that there

is a need to revisit the process of appointment of judges and to set up a mechanism for corrective measures other than impeachment. No observation was made by any of the seven learned judges with regard to the memorandum of procedure.

Any issue with regard to the memorandum of procedure should be discussed in the Chief Justice's conference and by the full court. Such a matter of grave importance, if at all required to be taken on the judicial side, should be dealt with by none other than a constitution bench.

The above development must be viewed with serious concern. The Hon'ble Chief Justice of India is duty-bound to rectify the situation and take appropriate remedial measures after a full discussion with the other members of the collegium and at a later stage, if required, with other Hon'ble justices of this court.

Once the issue arising from the order dated 27th October 2017 in R.P. Luthra vs Union of India, mentioned above, is adequately addressed by you and if it becomes so necessary, we will apprise you specifically of the other judicial orders passed by this court which would require to be similarly dealt with.

...with kind regards.